

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JATPUR BENCH, JATPUR.

OA 511/2001 with MA 271/2001

DATE OF ORDER: 26.8.2002

Chaju Ram son of Shri S.Lal aged about 34 years working as Sinder Picker at Loco Shed of Western Railway, Jaipur.  
....Applicant.

VERSUS

1. Union of India through the General Manager, Western Railway, Churchgate, Mumbai.
2. Secretary, Railway Board, Railway Bhawan, Delhi.
3. The Divisional Railway Manager, western Railway, Jaipur.
4. Shri Diwan Singh son of Shri Kartar Singh, Loco Shed, Bandikui.
5. Shri Rayazoodin, FM-2, Loco Shed, Western Railway, Achnera.
6. Mohammad, FM-2, Loco shed, Western Railway, Jaipur.
7. Rahim Bux, Loco Shed, Western Railway, Jaipur.  
....Respondents.

Mr. P.P. Mathur, Counsel for the applicant.

CORAM

Hon'ble Mr. Justice G.L. Gupta, Vice chairman.

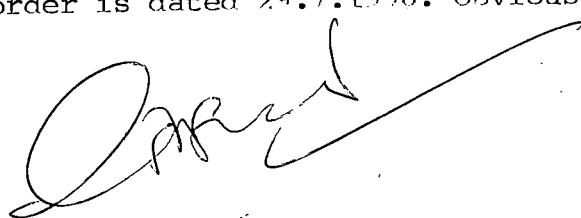
Hon'ble Mr. Gopal Singh, Admn. Member

ORDER

PER HON'BLE MR. JUSTICE G.L. GUPTA, VICE CHAIRMAN

This OA has been filed whereby speaking/impugned order dated 29.7.1998 passed on the representation of the applicant pursuant to the direction of the Tribunal has been challenged.

2. This OA has been filed on 19.10.2001. The impugned order is dated 29.7.1998. Obviously, the application has been



filed after the expiry of limitation.

3. The applicant has filed an MA for condonation of delay. We have gone through the contents of the MA. It is stated that the applicant's wife was suffering from spondilosis and, therefore, the applicant could not approach the Tribunal in time. This cannot be said to be a good cause for condonation of delay, moreso when no Medical Certificate stating that the condition of the wife of the applicant was serious has been filed.

4. Consequently the MA is dismissed. OA is also dismissed as barred by limitation.

Gopal Singh  
(GOPAL SINGH)  
ADMN. MEMBER

G.L. Gupta  
(G.L. GUPTA)  
VICE CHAIRMAN

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